

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 351/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited *vide* Office Memorandum dated 20.1.2025 and 5.5.2025.

Petitioner : Rajasthan IV A Power Transmission Limited (Rajasthan IVA)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gaurav Dudeja, Advocate, Rajasthan IVA
Ms. Prithu Chawla, Advocate, Rajasthan IVA
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking grant of transmission licence in respect of the RTM schemes approved by the Respondent/CTUIL *vide* Office Memorandums dated 20.1.2025 and 5.5.2025. The learned counsel further submitted that the Petitioner has also complied with the requirement of publishing the Notice in two Newspapers and that CTUIL has also filed its affidavit furnishing its recommendations to the grant of a separate transmission licence for the concerned RTM schemes.

2. Considering the submissions made by the learned counsel, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.
- (c) The Petitioner is directed to clarify, on an affidavit, within a week, the reasons for the delay in approaching the Commission for the grant of licence as the present Petition was filed on 15.6.2026 while CTUIL had allocated the scheme under RTM for implementation *vide* OMs dated 20.1.2025 and 5.5.2025, for which SCOD is



7.11.2026 and 30.12.2026. Further to file a copy of activity-wise schedule for implementation of the project with clear timelines.

(d) CTUIL is directed to submit on an affidavit within a week the following:

- (i) Whether the scheme for which OM was issued is still required in the timeframe of November/December 2026. If yes how timely implementation would be ensured considering SCOD as November, 2026 and December, 2026 i.e. within 3-4 months.
- (ii) As on date status of projects and their dedicated transmission system for which the instant augmentation under RTM is proposed.

3. The Petition will be listed for hearing on **27.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)